

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14690/2014

(Arising out of impugned final judgment and order dated 20/01/2014
in WPC No. 3020/2014 passed by the High Court of Judicature at
Allahabad)

M/S.PANTALOOON RETAIL (I) LTD.

Petitioner(s)

VERSUS

CHIEF CONTROLL.REV.AUTH.& ORS.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and prayer for
interim relief and office report)

Date : 08/07/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s)

Mr. Nagendra Rai, Sr. Adv.

Mr. Shantanu Sagar, Adv.

Mr. S. Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Call on 11.07.2014 to ascertain whether Stamp Duty penalty has
been paid or not.

(NARENDRA PRASAD)
COURT MASTER

(SHARDA KAPOOR)
COURT MASTER

Signature Not Verified

Digitally signed by
Narendra Prasad
Date: 2014.07.09
17:40:46 IST
Reason: